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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO. 1277 OF 2024

IN THE MATTER OF:

VARUN GULATI

.....APPLICANT

VERSUS

CPCB & Ors.

... RESPONDENTS

INDEX

NDOH 18/07//2025

SL.NO.	PARTICULARS	PG NO.
1.	Action Taken Report on behalf of Respondent/ Municipal Corporation of Delhi (MCD) along with documents.	1-4

THROUGH:

  
(PUJA KALRA)  
COUNSEL FOR THE  
RESPONDENT /MCD  
430-431, LAWYERS CHAMBER,  
HIGH COURT OF DELHI  
ENR- D/1278/1999  
MOB:-9312839323  
EMAIL:- [pujakalara09@gmail.com](mailto:pujakalara09@gmail.com)

PLACE: NEW DELHI  
DATE: 17/7/25

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 1277/2024

**In the matter of:**

Varun Gulati

...Applicant

Versus

CPCB & Ors..

Respondent(s)

**ACTION TAKEN REPORT ON BEHALF OF MUNICIPAL CORPORATION OF DELHI (RESPONDENT NO. 3) WITH RESPECT TO ORDER DATED 02.05.2025**

1. I, Hemraj Meena, Assistant Commissioner, Age-36 years, Shahdara North Zone, Room No- 04 GF, Keshav Chowk. Shahdara. DELHI, do hereby solemnly affirm and state as under:
2. That, I am working as Assistant Commissioner, Shahdara North Zone and am conversant with the facts of the present case on the basis of record maintained by Municipal Corporation of Delhi in its ordinary course.
3. That this Hon'ble Tribunal took up the above referred matter on 08.11.2024 in the Original Application it was alleged that Respondent no. 7 to 42 are running their industrial operations without following environmental norms in non-conforming area.
4. That, w.r.t. order dated 08.11.2024 passed by this Hon'ble Green Tribunal MCD has also filed its report on 15.02.2025 which is available on the website of Hon'ble NGT.
5. That, Hon'ble Green Tribunal taken up the matter on 24.02.2025 and pleased to direct that the concerned authorities should carry out a surprise inspection

of the concerned areas to find out such illegally operating units and take action against them at regular intervals.

6. That in compliance of the order of this Hon'ble Tribunal, surprise joint inspections of the concerned area (Gamri and Ghonda Village) was carried out jointly by the officials of departments (Revenue, DPCC, MCD, BSES and Delhi Police) on 07.04.2025, 16.04.2025, 25.04.2025 and 29.04.2025. During the joint inspections, a total of 09 Out of 36 respondent units were re-inspected. Out of these 09 units, property was sealed 04 units (Respondent No. 17, 25, 40 and 41) and other units are found vacant or being used for residential purpose. Observation/ Action taken are initiated in the table below.

S.No.	Respondent units	Date of re-inspection	Observation/ Action taken
1.	Rahul (Owner) S/O Shokeen, Unit Established At D-165 Gali No. 6, Kh No- 328 Gamri Extension, Delhi:- 110053 (Respondent no.7 & 9)	29.04.2025	During the visit, no industrial activity observed in the premise. Some enclosures in the premise are being used for residential purpose.
2.	Mr.Anand Kumar H.No. 813, G/F, Kh. No. 115, Bhola Nath Gali, Village Ghonda, Delhi-110053 (Respondent no.13)	07.04.2025	Premise is being used for residential purpose. No polluting activity was observed at the premise.
3.	Parveen Kumar, H.No-813, G/F, BholaNathGali, Ghonda Delhi:- 110053 (Respondent no.14)	07.04.2025	Premise is being used for residential purpose. No polluting activity was observed at the premise.
4.	Sagar, 655/A, F/F Kh No-8, Main Gamri Road, Village Ghonda, Delhi:-	07.04.2025	No industrial activity observed. G/F and F/F found vacant and 2 <sup>nd</sup> floor being used for residential purpose.

	110053 (Respondent no.16)		
5	Naved, T/O Anand S/O Bhup Singh H. No V-1, F/FL Kh No 115, BholaNathGali, Village Ghonda, Delhi: 110053 (Respondent no.18)	07.04.2025	G/F of the premise found vacant, as per MCD officials, they have inspected the premise earlier and found vacant at that time. Rest of the floors couldn't be inspected as tenant (Naved) went to Sambhal (as informed by premise owner Sh. Anand).
6	Sourabh, S/O HarmeshH.No. 167, New D-14/211 Kh No-329, Gali No-14, GamriExtn. Bhajanpura (Respondent no.25)	16.04.2025	Unit found locked but as visible through gate, premise owner is using the premise as Godown of Aluminium Hardware Products without any license. <b>Action Taken: Unit was sealed on 06.04.2025</b>
7	Ankur, H No-129, F/F, Gali No 1, Village Gamri, Delhi:- 110053 (Respondent no.29)	29.04.2025	Premise is being used for residential purpose and no industrial activity found in the premise during the inspection.
8	Rajender Bhati, H. No-104, G/F Khumara Mohalla, Village Ghonda, Delhi 110053 (Respondent no.35)	07.04.2025	Unit found vacant and no industrial activity observed.
9	Lt. Kalu Ram W/O Jagresh (Tenant Samsaad) V-107, KhumraMohalla Inside Tabela, Village Ghonda, Delhi-110053 (Respondent no.41)	07.04.2025	Unit found non-operational but machinery related to Powder Coating found kept inside the premise. Bags of Colored powder were also found inside the premise at first floor. <b>Action Taken: Unit was sealed.</b>

7. It is submitted that during joint inspection dated 07.04.2025, 16.04.2025, 25.04.2025 and 29.04.2025, additional 11 Nos. of units (other than that are made Respondent in this present matter) were inspected and action has been initiated by MCD the details are given in table:

S.No.	Additional Units	Date of inspection	Observation/ Action taken
1.	<b>M/s Joginder S/o Late Chaman Lal</b> H.No.563, Khumra Mohalla, Ghonda, Delhi-110053.	07.04.2025	During the visit, no industrial activity observed in the premise. Premises found vacant.
2.	<b>M/s Dayawati (Chamanlal)</b> H.No. 563, Shop No. 4, AmbedkarBasti, Ghonda, Delhi-110053.	07.04.2025	During the visit, no industrial activity observed in the premise. Premises found vacant.
3.	<b>M/s Owner/ Occupier</b> Near Pole No. 108 H.No. 665 adjacent to Kh.No. 831/3, G/F, BholanathGali, Ghonda Village, Delhi-110053.	07.04.2025	<ul style="list-style-type: none"> <li>• Unit found locked. Therefore, inspection couldn't be conducted.</li> <li>• Meter Connection of the premise found disconnected/removed.</li> <li>• <b>Show Cause Notice Issued on 01.05.2025</b></li> <li>• As per BSES official, some kind of suspicious activity is being carried out using electricity theft.</li> <li>• Sealing Program has been fixed.</li> </ul>
4.	<b>M/s Jaiveer Singh</b> Kh.No. 334, B-429, Gali No. 22, Bhanjanpura, Delhi-110053.	16.04.2025	<ul style="list-style-type: none"> <li>• Unit found operational and engaged in activity of stitching of Garment and Bags on Ground, 1st and 2nd Floor.</li> <li>• Sealing program has been initiated on</li> </ul>

			dated 14.07.2025, wherein, this factory is found vacant.
5.	M/s <b>Gajender Choudhary</b> H.No. 127, G.F, Gali No. 1, Village Gamri, Delhi-110053.	16.04.2025	<ul style="list-style-type: none"> <li>• Unit found operational and engaged in the activity of making hangers using metal wire. (Light Engineering works) at ground floor.</li> <li>• Sealing program has been initiated on dated 14.07.2025, wherein, this factory is found vacant.</li> </ul>
6.	M/s <b>Gajender Choudhary</b> H.No. 127, 1 <sup>st</sup> – 4 <sup>th</sup> Floor, Gali No. 1, Village Gamri, Delhi-110053.	25.04.2025 and 29.04.2025	<ul style="list-style-type: none"> <li>• Inspection didn't allowed by unit representative on 25.04.2025.</li> <li>• During inspection on 29.04.2025, on 1st floor some raw material related to paper plate and cups found. Therefore, it can inferred that premise is used some kind of paper plate and cups making activity. Prepared paper plates were also found packed in the bags. 2nd floor was found vacant; 3rd floor is being used for residential purpose and 4th floor was also found vacant.</li> <li>• Sealing program has been initiated on dated 14.07.2025, wherein, this factory is found vacant.</li> </ul>
7.	M/s <b>Gupta Printers and</b>	25.04.2025	<ul style="list-style-type: none"> <li>• Unit found operational and engaged in activity</li> </ul>

	<p><b>Packers (Prop. Mohit Singh)</b></p> <p>H.No. 110A, Gali No. 2, Gamri Village, Delhi-110053.</p>		<p>of stitching of cloth bags and Screen printing (Orange Category) over them.</p> <ul style="list-style-type: none"> <li>• Unit owner was directed to close down the printing activity with immediate effect.</li> <li>• MCD officials were asked to take appropriate action against the unit as per rules.</li> <li>• Sealing program has been initiated on dated 14.07.2025, wherein, this factory is found vacant.</li> </ul>
8.	<p><b>M/s Ranveer S/o Mange Ram</b></p> <p>H.No. 136A, Gali No. 02, Village Gamri, Delhi-110053.</p>	25.04.2025	<ul style="list-style-type: none"> <li>• Unit was found engaged in Light Engineering Works for metal surface finishing without any license from regulatory authority. (White Category)</li> <li>• Sealing program has been initiated on dated 14.07.2025, wherein, this factory is found vacant.</li> </ul>
9.	<p><b>M/s Satbeer S/o Mange Ram</b></p> <p>H.No. 136-A/1, 1st Floor, Kh.No. 345, Gali No. 02, Gamri Village, Delhi-110053.</p>	29.04.2025	<ul style="list-style-type: none"> <li>• It was found that unit owner/ tenant is engaged in activity of Electroplating.</li> <li>• First floor of the premises was sealed in presence of Joint Inspection Team, where this activity was being carried out.</li> <li>• Action Taken unit</li> </ul>

			sealed on 29.04.2025
10.	<b>Sh. Om Sain</b> G/F, F/F, H.No. 132, ChoudharyJagramChowk, Village Gamri, Delhi- 110053.	29.04.2025	During the visit, no industrial activity observed in the premise. Premises found vacant.
11.	<b>Sh. Sanjay (Owner)/ Sushil (Tenant)</b> H.No. 130, G/F, Gali No. 2, Village Gamri, Delhi- 110053.	29.04.2025	<ul style="list-style-type: none"> <li>Unit was inspected and it was found that <b>machinery related to injection moulding activity</b> and Mfg. of Toys using waste plastic</li> <li>Re-Inspection on dated 14.07.2025 was carried out this property is found vacant.</li> </ul>

In Addition to above the further inspection has been carried out. The details are as under.

S.No.	Additional Units	Date of inspection	Observation/ Action taken
1.	Sh. Ajay C/o Sh. Rajeev Choudhary, B-53, G/F, Kh.No.217, Gamri Ext., Near Durga Mandir, Delhi	23.05.2025	Factory of Gutta Cutting. Show cause notice has been issued on dated 16.07.2025
2.	Sh. Sonu S/o Sh. Diwan Chand Arora, B-54, G/F, Plot No.7, Kh. No.217, Gali No.11, Gamri Ext., Delhi	23.05.2025	Factory of Gutta Cutting. Show cause notice has been issued on dated 16.07.2025
3.	Sh. Vijay Srivastav, G/F, F/F (CA-101492466), (CN-349) Gali No.11, Gamri Ext. Delhi	23.05.2025	Factory of prepare of rubber sheet. Show cause notice has been issued on dated 16.07.2025
4.	Sh. Vinay Garg (M/s Sagun), GF, FF, Gali No.4, Gamri	23.05.2025	Printing of invitation card. Show cause notice has been issued on dated 16.07.2025

	Ext.(Kartar Nagar), Delhi		
5.	Sh. Shivam/Sh. Bablu Kumar Shah, A-6, Kh. No.207, Gamri Ext., Delhi, near mother dairy	23.05.2025	Preparation School bag.  Show cause notice has been issued on dated 16.07.2025
6.	Akhtari, (Mtr.-25320350) G/F, A-II, 5 <sup>th</sup> pusta, Gamri, main service road, Delhi, near Gyan Sarovar public school	04.06.2025	Car painter work Show cause notice has been issued on dated 16.07.2025
7.	Sh. Pappu Singh, GF, H.No.36/6, Punjabi Colony, Gali No.2, Gamri Ext., Delhi, Near Bharion telecom	04.06.2025	Scrapper/kabari work.  Show cause notice has been issued on dated 16.07.2025

**VERIFICATION:**

Verified at Delhi on this 18 day of July - 2025, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the same to be true and correct.

Deponent



**Assistant Commissioner  
Shahdara North Zone  
MCD**

Assistant Commissioner  
Shahdara (North) Zone  
Municipal Corporation of Delhi



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MUNICIPAL CORPORATION OF DELHI  
OFFICE OF THE DEPUTY COMMISSIONER  
SHAHDARA NORTH ZONE  
Room No- 106, FF, Keshav Chowk. Shahdara.  
DELHI-53  
Phone No. 011-71468219

G20  
MCD

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No. DC/SH/N/2025/D-1334

Dated :- 16/7/25

To

Sh./Smt. Sh. Ajay C/o Sh. Rajeev Choudhary.

Address. H.No. B-53, GF, Kh.No. 217, Gamri Ext. Near Durga Mandir Delhi..

**SEALING SHOW CAUSE NOTICE UNDER SECTION 345A, 416, 417, 419, 347 & OTHER PROVISION OF THE DMC ACT, 1957 AND AS PER PROVISION OF MPD-2021.**

Whereas, the various direction/orders passed by the Hon'ble Supreme Court of India from time to time in WP( C) No.-4577 of 1985 titled as M.C Mehta V/s Union of India (UOI) as well as by the Hon'ble High Court of Delhi and Hon'ble National Green Tribunal regarding Residential/Non-Conforming premises being used in contraventions of the land use of the area in violation of the various provisions of DMC Act and MPD-2021 i.e, from Residential/Non-Conforming to Commercial/Industrial and other purpose.

Whereas, inspection has been carried by the officers/field staff of the MCD in the area of **Bhajanpura** and factory/Trade Unit/Industrial Unit/Godown/Commercial unit of **Gatta Cutting Work** was /is found running at premises **H.No. B-53, GF, Kh.No. 217, Gamri Ext. Near Durga Mandir Delhi.** in grave violations of provisions of DMC Act and Master Plan-2021.

Whereas, you have also misused/are misusing the above said residential/Non-Conforming premises in contravention of the provision of DMC Act and MPD-2021.

Whereas, you are also liable for payment of misuse charges, commercial property tax and applicable penalty including other legal action against you.

And Now Therefore, I Lt. Colonel Abhishek Mishra, Deputy Commissioner, Shahdara (North) Zone, Municipal Corporation of Delhi in exercise of the power under section 345-A r/w/ 416, 417, 419, 347 & 491 of the DMC Act 1957 and the rules made there under, hereby call upon you by this show cause within 02 days from receipt of this notice as to why the aforesaid premises should not be sealed for misuse and also applicable charges and penalty should not be recovered as per MPD-2021 and provisions of the DMC Act.

  
Deputy Commissioner  
Shahdara (North) Zone  
MCD



**MUNICIPAL CORPORATION OF DELHI**  
**OFFICE OF THE DEPUTY COMMISSIONER**  
**SHAHDARA NORTH ZONE**  
 Room No- 106, FF, Keshav Chowk. Shahdara.  
 DELHI-53  
 Phone No. 011-71468219



No. DC/SH/N/2025/D- 1335

Dated :- 16/7/2022

To

Sh./Smt. Sh. Sonu S/o Sh. Diwan Chand Arora.

Address. H.NO. B-54, GF Plot NO. 7, KH.NO. 217, Gali No. 11, Gamri Ext. Delhi.

**SEALING SHOW CAUSE NOTICE UNDER SECTION 345A, 416, 417, 419, 347 & OTHER PROVISION OF THE DMC ACT, 1957 AND AS PER PROVISION OF MPD-2021.**

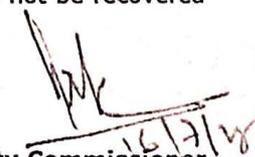
Whereas, the various direction/orders passed by the Hon'ble Supreme Court of India from time to time in WP( C) No.-4577 of 1985 titled as M.C Mehta V/s Union of India (UOI) as well as by the Hon'ble High Court of Delhi and Hon'ble National Green Tribunal regarding Residential/Non- Conforming premises being used in contraventions of the land use of the area in violation of the various provisions of DMC Act and MPD-2021 i.e, from Residential/Non Conforming to Commercial/Industrial and other purpose.

Whereas, inspection has been carried by the officers/field staff of the MCD in the area of **Bhajanpura** and factory/Trade Unit/Industrial Unit/Godown/Commercial unit of **Gatta Cutting Work** was /is found running at premises **H.NO. B-54, GF Plot NO. 7, KH.NO. 217, Gali No. 11, Gamri Ext. Delhi** in grave violations of provisions of DMC Act and Master Plan-2021.

Whereas, you have also misused/are misusing the above said residential/Non-Conforming premises in contravention of the provision of DMC Act and MPD-2021.

Whereas, you are also liable for payment of misuse charges, commercial property tax and applicable penalty including other legal action against you.

And Now Therefore, I Lt. Colonel Abhishek Mishra, Deputy Commissioner, Shahdara (North) Zone, Municipal Corporation of Delhi in exercise of the power under section 345-A r/w/ 416, 417, 419, 347 & 491 of the DMC Act 1957 and the rules made there under, hereby call upon you by this show cause within 02 days from receipt of this notice as to why the aforesaid premises should not be sealed for misuse and also applicable charges and penalty should not be recovered as per MPD-2021 and provisions of the DMC Act.

  
 Deputy Commissioner  
 Shahdara (North) Zone  
 MCD



**MUNICIPAL CORPORATION OF DELHI**  
**OFFICE OF THE DEPUTY COMMISSIONER**  
**SHAHDARA NORTH ZONE**  
 Room No- 106, FF, Keshav Chowk. Shahdara.  
 DELHI-53  
 Phone No. 011-71468219



No. DC/SH/N/2025/D- 1340

Dated :- 16/7/20

To

Sh./Smt. Vijay Srivastav (mtr NO. 55398628).

Address: GF & FF Gamri Extension Gali No. 11 Delhi..

**SEALING SHOW CAUSE NOTICE UNDER SECTION 345A, 416, 417, 419, 347 & OTHER PROVISION OF THE DMC ACT, 1957 AND AS PER PROVISION OF MPD-2021.**

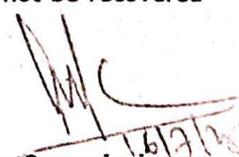
Whereas, the various direction/orders passed by the Hon'ble Supreme Court of India from time to time in WP( C) No.-4577 of 1985 titled as M.C Mehta V/s Union of India (UOI) as well as by the Hon'ble High Court of Delhi and Hon'ble National Green Tribunal regarding Residential/Non-Conforming premises being used in contraventions of the land use of the area in violation of the various provisions of DMC Act and MPD-2021 i.e, from Residential/Non Conforming to Commercial/Industrial and other purpose.

Whereas, inspection has been carried by the officers/field staff of the MCD in the area of **Bhajanpura** and factory/Trade Unit/Industrial Unit/Godown/Commercial unit of **Plastic Item Work** was /is found running at premises **GF & FF Gamri Extension Gali No. 11 Delhi.** in grave violations of provisions of DMC Act and Master Plan-2021.

Whereas, you have also misused/are misusing the above said residential/Non-Conforming premises in contravention of the provision of DMC Act and MPD-2021.

Whereas, you are also liable for payment of misuse charges, commercial property tax and applicable penalty including other legal action against you.

And Now Therefore, I Lt. Colonel Abhishek Mishra, Deputy Commissioner, Shahdara (North) Zone, Municipal Corporation of Delhi in exercise of the power under section 345-A r/w/ 416, 417, 419, 347 & 491 of the DMC Act 1957 and the rules made there under, hereby call upon you by this show cause within 02 days from receipt of this notice as to why the aforesaid premises should not be sealed for misuse and also applicable charges and penalty should not be recovered as per MPD-2021 and provisions of the DMC Act.

  
 Deputy Commissioner  
 Shahdara (North) Zone  
 MCD



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 DELHI-53  
 Phone No. 011-71468219



No. DC/SH/N/2025/D- 1339

Dated :- 16/7/2025

To

Sh./Smt. Vinay Garg (M/s Sagun).

Address. GF, FF Gali No 4, Gamri Extension Kartar Nagar Delhi-110053.

**SEALING SHOW CAUSE NOTICE UNDER SECTION 345A, 416, 417, 419, 347 & OTHER PROVISION OF THE DMC ACT, 1957 AND AS PER PROVISION OF MPD-2021.**

Whereas, the various direction/orders passed by the Hon'ble Supreme Court of India from time to time in WP( C) No.-4577 of 1985 titled as M.C Mehta V/s Union of India (UOI) as well as by the Hon'ble High Court of Delhi and Hon'ble National Green Tribunal regarding Residential/Non- Conforming premises being used in contraventions of the land use of the area in violation of the various provisions of DMC Act and MPD-2021 i.e, from Residential/Non Conforming to Commercial/Industrial and other purpose.

Whereas, inspection has been carried by the officers/field staff of the MCD in the area of **Bhajanpura** and factory/Trade Unit/Industrial Unit/Godown/Commercial unit of mgf. **Invitation Card** was /is found running at premises **GF, FF Gali No 4, Gamri Extension Kartar Nagar Delhi-110053** in grave violations of provisions of DMC Act and Master Plan-2021.

Whereas, you have also misused/are misusing the above said residential/Non-Conforming premises in contravention of the provision of DMC Act and MPD-2021.

Whereas, you are also liable for payment of misuse charges, commercial property tax and applicable penalty including other legal action against you.

And Now Therefore, I Lt. Colonel Abhishek Mishra, Deputy Commissioner, Shahdara (North) Zone, Municipal Corporation of Delhi in exercise of the power under section 345-A r/w/ 416, 417, 419, 347 & 491 of the DMC Act 1957 and the rules made there under, hereby call upon you by this show cause within 02 days from receipt of this notice as to why the aforesaid premises should not be sealed for misuse and also applicable charges and penalty should not be recovered as per MPD-2021 and provisions of the DMC Act.

  
 Deputy Commissioner  
 Shahdara (North) Zone  
 MCD



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 Room No- 106, FF, Keshav Chowk. Shahdara.  
 DELHI-53  
 Phone No. 011-71468219



No. DC/SH/N/2025/D- 1338

Dated :- 16/7/25

To

Sh./Smt. Shivam/ Bablu Kumar.

Address. A-6, Kh.No. 207, Gamri Exten. Near Mother Dairy Delhi-110053.

**SEALING SHOW CAUSE NOTICE UNDER SECTION 345A, 416, 417, 419, 347 & OTHER PROVISION OF THE DMC ACT, 1957 AND AS PER PROVISION OF MPD-2021.**

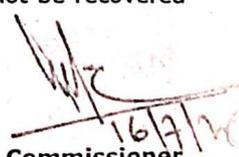
Whereas, the various direction/orders passed by the Hon'ble Supreme Court of India from time to time in WP( C) No.-4577 of 1985 titled as M.C Mehta V/s Union of India (UOI) as well as by the Hon'ble High Court of Delhi and Hon'ble National Green Tribunal regarding Residential/Non- Conforming premises being used in contraventions of the land use of the area in violation of the various provisions of DMC Act and MPD-2021 i.e, from Residential/Non Conforming to Commercial/Industrial and other purpose.

Whereas, inspection has been carried by the officers/field staff of the MCD in the area of **Bhajanpura** and factory/Trade Unit/Industrial Unit/Godown/Commercial unit of **Beg Mfg.** was /is found running at premises **A-6, Kh.No. 207, Gamri Exten. Near Mother Dairy Delhi-110053** in grave violations of provisions of DMC Act and Master Plan-2021.

Whereas, you have also misused/are misusing the above said residential/Non-Conforming premises in contravention of the provision of DMC Act and MPD-2021.

Whereas, you are also liable for payment of misuse charges, commercial property tax and applicable penalty including other legal action against you.

And Now Therefore, I Lt. Colonel Abhishek Mishra, Deputy Commissioner, Shahdara (North) Zone, Municipal Corporation of Delhi in exercise of the power under section 345-A r/w/ 416, 417, 419, 347 & 491 of the DMC Act 1957 and the rules made there under, hereby call upon you by this show cause within 02 days from receipt of this notice as to why the aforesaid premises should not be sealed for misuse and also applicable charges and penalty should not be recovered as per MPD-2021 and provisions of the DMC Act.

  
 Deputy Commissioner  
 Shahdara (North) Zone  
 MCD

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**MUNICIPAL CORPORATION OF DELHI**  
**OFFICE OF THE DEPUTY COMMISSIONER**  
**SHAHDARA NORTH ZONE**  
Room No- 106, FF, Keshav Chowk. Shahdara.  
DELHI-53  
Phone No. 011-71468219



No. DC/SH/N/2025/D- 1336

Dated :- 16/7/25

To

Sh./Smt. Sh. Akhtari (Mtr-25320350).

Address. GF, A-II 5th Pusta Ga,ri, Main Saervice Road Delhi Near Gyan Sarovar Public School..

**SEALING SHOW CAUSE NOTICE UNDER SECTION 345A, 416, 417, 419, 347 & OTHER PROVISION OF THE DMC ACT, 1957 AND AS PER PROVISION OF MPD-2021.**

Whereas, the various direction/orders passed by the Hon'ble Supreme Court of India from time to time in WP( C) No.-4577 of 1985 titled as M.C Mehta V/s Union of India (UOI) as well as by the Hon'ble High Court of Delhi and Hon'ble National Green Tribunal regarding Residential/Non- Conforming premises being used in contraventions of the land use of the area in violation of the various provisions of DMC Act and MPD-2021 i.e, from Residential/Non Conforming to Commercial/Industrial and other purpose.

Whereas, inspection has been carried by the officers/field staff of the MCD in the area of Bhajanpura and factory/Trade Unit/Industrial Unit/Godown/Commercial unit of Car Painter Work was /is found running at premises GF, A-II 5th Pusta Ga,ri, Main Saervice Road Delhi Near Gyan Sarovar Public School. in grave violations of provisions of DMC Act and Master Plan-2021.

Whereas, you have also misused/are misusing the above said residential/Non-Conforming premises in contravention of the provision of DMC Act and MPD-2021.

Whereas, you are also liable for payment of misuse charges, commercial property tax and applicable penalty including other legal action against you.

And Now Therefore, I Lt. Colonel Abhishek Mishra, Deputy Commissioner, Shahdara (North) Zone, Municipal Corporation of Delhi in excersie of the power under section 345-A r/w/ 416, 417, 419, 347 & 491 of the DMC Act 1957 and the rules made there under, hereby call upon you by this show cause within 02 days from receipt of this notice as to why the aforesaid premises should not be sealed for misuse and also applicable charges and penalty should not be recovered as per MPD-2021 and provisions of the DMC Act.

  
16/7/25  
**Deputy Commissioner**  
**Shahdara (North) Zone**  
**MCD**